

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL No. 50143 of 2019

[Arising out of Order in Appeal No. 42 (SRM) ST/JDR/2018-19 dated 30.06.2018 passed by Commissioner, Central Goods and Service Tax, Jodhpur]

M/s. Riddhi Associates

23, 2nd Floor, Above Sunil Sweets,
Gumanpura, Kota

...Appellant

Versus

Commissioner of Central GST,

O/o. The Commissioner, Central Goods &
Service Tax, Jodhpur,
G-105, New Jodhpur Industrial Area,
Jodhpur – 342003.

....Respondent

APPEARANCE:

Mr. Yash Dhadda, C.A. for the appellant

Mr. Pradeep Gupta, Authorized Representative for the Respondent

CORAM : HON'BLE Ms. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: **01/07/2021**

FINAL ORDER No. 51632/2021

RACHNA GUPTA

SVLDRS Form No.4 [Discharge Certificate for full & Final Settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019] has received by e-mail. Keeping in view the same, appeal stands dismissed as withdrawn.

[Order dictated & pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

Anita